

been on the increase during the last few years to the detriment of workers; and

(b) whether Government propose to create an Insurance Fund with a view to safeguarding the interests of workers thrown out of job in case of lay off, closure or liquidation of the Units?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) the number of Units enjoying cash credit limit of Rs. 1 crore and above reported as sick by the Reserve Bank of India went up from 306 in March, 1978 to 345 in June, 1979. Information regarding the incidence of sickness among other industrial Units is not available.

(b) There was an item for discussion in the National Labour Conference which was scheduled to be held on 23rd and 24th October, 1980 to consider the constitution of a fund for assistance to workers in the event of the closure of an undertaking on account of sickness, which if necessary may be utilised for keeping the industrial unit running. The item could not be discussed due to postponement of the Conference.

**Statement by Chief Minister of J&K on Communal Violence**

2234. SHRI JYOTIRMOY BOSU:  
SHRI NITYANANDA  
MISRA:  
SHRI CHIRANJI LAL  
SHARMA:

Will the Minister of HOME AFFAIRS be pleased to state.

(a) whether his attention has been drawn to a statement made by the Chief Minister of Jammu and Kashmir on October 20, 1980 criticising the Union Government for its ability to curb communal riots in the country; and

(b) if so, Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) According to the information released by the State Government of Jammu and Kashmir the Chief Minister of Jammu and Kashmir had said that the country could never move ahead unless the cancer of communalism was nipped in the bud and a life of honour and protection assured to minorities. He had added that the Central Government had a special responsibility in this regard and they should act to curb communalism with heavy hand.

(b) Government are conscious of the need for the maintenance of communal peace and harmony, and adequate guidelines on the subject have already been given to the State Governments from time to time. The Government have made known their determination to deal sternly, promptly and effectively with any situation that will create a law and order problem anywhere.

**उत्तर प्रदेश के पर्वतीय क्षेत्रों के औद्योगिक विकास के लिये योजना**

2235. श्री राजेश कुमार सिंह :  
क्या योजना मंत्री यह बताने की कृपा करेंगे कि :

(क) उत्तर प्रदेश के पर्वतीय क्षेत्रों के औद्योगिक विकास के लिए कौन सी विशेष योजनाएं विचाराधीन हैं; और

(ख) क्या केन्द्रीय सरकार ने इस प्रयोजना के लिए राज्य सरकार को वित्तीय सहायता देने पर विचार किया है ?

रक्षा मंत्रालय में राज्य मंत्री (श्री शिवराज बी० पाटिल): (क) और (ख) उत्तर प्रदेश में पहाड़ी क्षेत्रों में उद्योगों के संवर्धन के लिए, इस समय रियायती वित्त की स्कीम तथा निवेश सहायता और परिवहन सहायता की दो केन्द्रीय स्कीमें चल रही हैं।

अल्मोड़ा, चमोली, गढ़वाल, टिहरी गढ़वाल, पिथौरागढ़ और उत्तर काशी के पहाड़ी जिले रियायती वित्त के लिए पात्र हैं। अल्मोड़ा जिला निवेश सहायता की केन्द्रीय स्कीम के लिए भी पात्र है।

योजना आयोग ने नवम्बर, 1978 में, पहाड़ी क्षेत्रों सहित पिछड़े क्षेत्रों के समग्र प्रश्न पर विचार करने के लिए और उसके समाधान के लिए प्रभावी कार्यनीति का सुझाव देने के लिए, योजना आयोग के भूत-पूर्व सदस्य श्री बी० शिवरामन की अध्यक्षता में पिछड़े क्षेत्रों के विकास से सम्बन्धित एक राष्ट्रीय समिति स्थापित की थी। समिति ने अक्टूबर, 1980 के अंतिम सप्ताह में 'ग्रोद्योगिक प्रकीर्णन' के सम्बन्ध में अपनी रिपोर्ट प्रस्तुत की है। सम्बन्धित केन्द्रीय मंत्रालयों और राज्य सरकारों के परामर्श से इस रिपोर्ट को इस समय जांच की जा रही है। इस समिति की सिफारिशों की जांच कर लिए जाने और उस पर सरकार द्वारा अंतिम राय कायम कर लिए जाने के बाद ही उत्तर प्रदेश के पहाड़ी क्षेत्रों में औद्योगिक विकास के संवर्धन के लिए वित्तीय सहायता की स्कीमों के माँजूदा स्वरूप में कोई परिवर्तन किए जा सकते हैं।

**Lock-Out in Hindustan Pilkington Glass Works Ltd., Asansol**

2236. SHRI SAMAR MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether he has received memoranda dated the 3rd June, 1980 and the 11th July, 1980 sent by the CITU, AITUC and INTUC unions jointly protesting against the lock-out in Hindustan Pilkington Glass Works Ltd. at Asansol rendering 1800 employees jobless; and

(b) if so, the steps taken by Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) Yes, Sir.

(b) The matter was brought to the notice of the Government of West Bengal which being the appropriate Government under the Industrial Disputes Act, 1947 is principally concerned with the subject matter. The State Government, who had requested the Union Ministry of Industry to take over the Unit have now been informed by the Ministry of Industry that the circumstances do not justify the take over of the Unit under Industries (Development and Regulations) Act and that the Labour Commissioner, Government of West Bengal may be advised to resolve the Labour-management dispute so that lockout is lifted and normalcy is restored in the factory.

**Inter-State Migrant Workmen Act**

2237. SHRI RAVINDRA VARMA: Will the Minister of LABOUR be pleased to state.

(a) whether any steps have been taken to assess the working of the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act; and

(b) if so, what are the main conclusions that have emerged from the assessment?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI P. VENKATA REDDY): (a) and (b) The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act and the Central Rules framed thereunder, came into force with effect from 2nd October, 1980. It is, therefore, too early to attempt any assessment, of the Act/Rules, at this stage.